IN THE CUSTOMS, EXCISE AND SERVICE TAX APPELLATE TRIBUNAL
WEST ZONAL BENCH AT MUMBAI
COURT NO.

Application No. C/COD/93020/2017,
C/COD/85314,85310,85311,85312,85313,85316/2018
Appeal No. C/87601/2017, C/85811,85807,85808,85809,85810, 85812/2018

(Arising out of Order-in-Appeal No. 121/2007/CAC/CC/KS dt. 29.09.2007 passed by the Commissioner of Customs & Central Excise

Commissioner of Customs, Mumbai (Export Promotion)	:	**Appellant**

VS

Shri Sitaram Namdev Konkane **Shri Sitaram Namdev Kokane** **M/s. Ishaan Impex** **M/s. Matulya Ployesters Ltd.** **M/s. Ashutosh Textiles** **M/s. Akash Texturisers (P) Ltd.** **M/s. Ankit Polyester Pvt.**	:	**Respondent**

<u>Appearance</u>

Shri Ahibaran, Addl. Commr. (A.R.) for Revenue

None for respondent

CORAM:

Hon'ble Shri Ramesh Nair, Member (Judicial)
Hon'ble Shri Raju, Member (Technical)

Date of hearing : 12/04/2018
Date of decision : 12/04/2018

ORDER NO. M/85439-85445/2018

Per : Ramesh Nair

The present COD applications are filed by Revenue for delay in filing the appeals.

2. Shri Ahibaran Ld. Additional Commissioner (A.R.) appearing on behalf of the Revenue submits that the main appeal was filed within the

time. After long time the registry has pointed out that the additional appeals in respect of other respondents are also required to be filed therefore the delay has occurred in filing these additional appeals.

3. Considering the reason stated by the Ld. AR we find that since the Revenue filed main appeal well within the time, therefore these COD applications are allowed.

(Pronounced in court)

(Raju)
Member (Technical)

(Ramesh Nair)
Member (Judicial)

SM.